

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6851/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in A482 No. 25356/2021 passed by the High Court of Judicature at Allahabad)

MUKUL KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 102572/2022 - EXEMPTION FROM FILING O.T.)

Date : 07-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Imran Khan, Adv.
Mmr. Inam-ul-Haq, Adv.
Mr. Aditya Tanwar, Adv.
Mr. Arvendra Singh, Adv.
Mr. Ram Bhadauria, Adv.
MMr. Robin Khokhar, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

Mr. Chand Qureshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner and State.

None appears on behalf of the informant.

Leave granted.

Interim order to continue until further orders.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)